

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL Diary No(s). 14675/2022

(Arising out of impugned final judgment and order dated 12-04-2022 in CAAT(I) No. 422/2021 12-04-2022 in CAAT(I) No. 741/2021 passed by the National Company Law Apellate Tribunal)

E D AND F MAN COMMODITIES INDIA PVT. LTD & ANR. Appellant(s)

VERSUS

UNIWORLD SUGARS PVT. LTD. & ORS. Respondent(s)

(IA No.74237/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.74235/2022-STAY APPLICATION and IA No.74231/2022-PERMISSION TO FILE APPEAL and IA No.74232/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 20-05-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MR. JUSTICE VIKRAM NATHFor Petitioner(s) Mr. K.V. Viswanathan, Sr. Adv.
Mr. Puneet Singh Bindra, AOR
Mr. Dhiraj Mhetre, Adv.
Mr. Yasharth Kant, Adv.
Mr. S. Preet Singh, Adv.For Respondent(s) Mr. Sahil Tagotra, AOR
Ms. Devpriya Singh, Adv.
Mr. Abhishek Pandey, Adv.UPON hearing the counsel the Court made the following
O R D E R

List the matter before a Bench of which one of us (Justice Vikram Nath) is not a member.

Learned Counsel for the appellants submits that there is an urgency in the matter.

Let the matter be listed before the summer vacation Bench after taking approval of Hon'ble the Chief Justice of India.

(BEENA JOLLY)
COURT MASTER (NSH)(ASHWANI THAKUR)
ASTT. REGISTRAR-cum-PS